

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 82 OF 2020

Dr. Prashant Natekar

..... Petitioner

*V e r s u s*

State of Goa & Ors.

..... Respondents

Mr. S. D. Lotlikar, Senior Advocate with Mr. Nilesh Amonkar, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for the Respondents.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 14<sup>th</sup> July, 2020

P.C.

1. At the request of Mr. S. D. Lotlikar, the learned Senior Advocate for the petitioner, leave is granted to amend the petition. Amendment to be carried out within two days. Copy of the amended petition be furnished to the respondents.

2. The learned Advocate General states that he will obtain instructions as to the timeline within which the enquiry against the petitioner will be concluded.

3. Accordingly, stand over to 21<sup>st</sup> July, 2020.

M. S. JAWALKAR

M. S. SONAK, J.

arp/\*